



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

OA No. 175/2024

Paramparik Machimmar Bachav
Samajik Kruti Samiti
Appellant

V/s

MCZMA & Ors.

... Respondents

**REPLY AFFIDAVIT BY RESPONDENT NO. 1,
MAHARASHTRA COASTAL ZONE MANAGEMENT
AUTHORITY**

I, Abhay Madhukar Pimparkar, Director, Environment and Climate
Change Department, Government of Maharashtra, having office at
15th Floor, New Administrative Building, Mantralaya, Mumbai, do
hereby state on solemn affirmation as under –

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I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. It is submitted that at the very outset this respondent denies each averment made in the present application which is contrary to and inconsistent with the averments made and facts states in the present reply. It is submitted that nothing stated in the application may deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.
2. Present Application alleges the failure of the Respondent Authorities in demarcating fishing zones, fish breeding areas and fishing villages in the CZMP Map MH-73 (Sheet No. E-43 G 13 / NE) prepared for Taluka Uran, District Raigad.
3. As per the para 6 of the CRZ Notification, 2019 & para 5 read with Annexure I of the said CRZ Notification, 2019, all coastal states are required to update/ revise the Coastal Zone Management Plans prepared under CRZ Notification, 2011.
The Coastal Zone Management Plans under CRZ Notification,

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2011 were earlier approved in 1:25000 scale by the MoEF&CC in the year 2018 and 2019 for all 7 coastal districts of Maharashtra. The said approved CZMPs was required to be updated/ revised, in accordance with the provisions of the CRZ Notification, 2019. The para 6 of the CRZ Notification, 2019 is reproduced as follows:

“All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification,

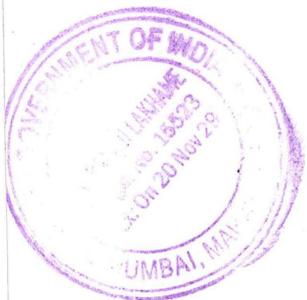
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2011 shall continue to be followed for appraisal and CRZ clearance to such projects”

4. Accordingly, as per provisions of CRZ Notification, 2019, the State Government entrusted the work of preparation of CZMP, 2019 by updating / revising approved CZMP, 2011 to Central Govt Authorized agency namely, National Centre for Sustainable Coastal Management (NCSCM), Chennai, in the year 2019. The NCSCM prepared draft CZMP, 2019 of 7 districts of Maharashtra (Mumbai City, Mumbai Suburban, **Raigad**, Ratnagiri, Thane and Sindhurg).
5. The said CZMPs are passed through the process of District wise Public hearing/ Consultation. After due approval from the National Coastal Zone Monitoring Committee New Delhi, the MoEF&CC approved the CZMPs in 1:25000 scale for Greater Mumbai (on September, 2021) and other 5 districts like Thane, Palghar, **Raigad**, Ratnagiri, Sindhurg (on October, 2023). Thus, after following due process as

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stipulated in the CRZ Notification, 2019, the CZMPs in 1:25000 scale have been approved for all 7 coastal districts of Maharashtra by the MoEF&CC. As per the said approved CZMP, 2019, CRZ limit from the seafront is 500 meter and from tidally influenced water bodies like creek/ river/ bays etc. it is maximum 50 meter.

6. As per para 6 (iii) of the CRZ Notification, 2019, *“All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned CoastalZone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification”*

Thus, the MCZMA is implementing the approved CZMP, 2019 in 1:25000 scale as duly approved by the MoEF&CC, New Delhi. Hence, stating that there is no CZMP and

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MCZMA is granting CRZ approval without CZMPs is totally baseless.

7. Preparation of Local level CRZ map in 1:4000 scale, using approved CZMP –

As stipulated in para 4 of the Annexure IV of the CRZ Notification, 2019, considering the approved CZMP, 2019, the local level CRZ map in cadastral scale in 1:3960 or nearest scale should be prepared for the use of local bodies, to facilitate the implementation of the Coastal Zone Management Plans (CZMP). Thus, the preparation of the local level CRZ map in 1:4000 based on CZMP approved by MoEF&CC in 1:25000 scale is the second phase of the work, for the use of local bodies and other agencies.

8. Considering the approved CZMP, the HTL, LTL, other regulatory lines are required to be demarcated and transfer into the local level CRZ map in 1:4000 scale. Further, the CRZ map in cadastral scale (i.e. 1:4000 scale) is required to show



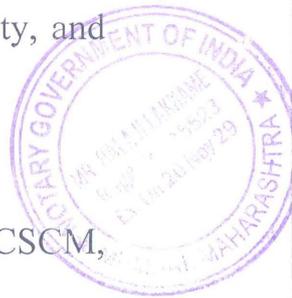
B

the fishing related information, as stipulated in para 5(iii) of the CRZ Motivation, 2019.

9. As per para 5(iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.

10. Accordingly, the State Government engaged the NCSCM, Chennai for preparation of the CRZ map in 1:4000 scale and information was sought from the various agencies, including office of the Commissioner of Fisheries. The NCSCM is in process of preparation of CRZ map in 1:4000 scale.

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Accordingly, the NCSCM has sought the fisheries related information like fishing zone, fish breeding ground, fishing jetties, fishing villages etc in specific KML / shape file format to superimpose the same on CRZ map in 1:4000 scale.

11.A meeting was conducted on 13.2.2025 with NCSCM and Office of Commissioner Fisheries. During the said meeting, Assistant Commissioner Fisheries informed the following –

- a. List of 526 fishing villages as reported in the Marine Fisheries Census, 2016 by Central Marine Fisheries Research Institute can be considered for indication on CRZ Map in 1:4000 scale by NCSCM.
- b. List of fish landing centres / harbours as provided along with latitude & longitude has been provided which can be considered by NCSCM.
- c. The territorial waters of the state is a fishing zone, except certain areas, like BPCL, Tarapur Atomic Power



Station, are notified as no fishing zone by Government of Maharashtra.

d. Information pertaining to ice plants, fish drying platform etc will be provided.

A Copy of minutes of the above said meeting dated 13.2.2025 along with office of Commissioner Fisheries letter dated 6.11.2024 is attached herewith as **Annexure I**

12. I say and submit that information pertaining to clarification on fishing zone in coastal area of Maharashtra, fish breeding areas and fishing facilities like ice plants, fishy drying platform was not provided by them and therefore the MCZMA vide letter dated 12-03-2025 sought the above said information from the office of Commissioner of Fisheries.

Copy of MCZMA letter to Commissioner of Fisheries dated 12-03-2025 is attached as **Annexure 2.**

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13. On 17-03-2025 the Joint Commissioner of Fisheries submitted its reply with respect to Fishing Zone in the coastal area. Further, it was informed that regarding fish breeding areas, information has been requested from the Indian Council of Agricultural Research – Central Marine Fisheries Research Institute, Cochin. Further, they have submitted information regarding fishing facilities like ice plants etc., from all the coastal districts of Maharashtra. Information submitted by the Fisheries with respect to Raigad District is attached herewith as **Annexure 3**.

14. MCZMA follows the procedure stipulated in para 8 of the CRZ Notification, 2019 for grant of CRZ recommendations for permissible activities. Further, as stipulated in above mentioned para 6 (iii) of the CRZ Notification, 2019, all developmental activities listed in this notification is regulated within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.



[Handwritten signature]

15. As per the para 8 of the CRZ Notification, 2019, whenever any Applicant wants to undertake any project, they apply to any one of the MoEF&CC authorised agencies to prepare the project specific CRZ map in 1:4000 scale and superimposing of the project layout in accordance with approved CZMP. With the said map and all other necessary documents as prescribed in the said para 8, Applicant applies to MCZMA for obtaining CRZ recommendation. MCZMA within the framework of CZMP approved by the MoEF&CC, New Delhi grants the CRZ recommendations, in accordance with provisions of CRZ Notification, 2019. Certain projects are sent to MoEF&CC for final clearance which are mainly located in CRZ I and CRZ IV areas. MoEF&CC is also within the framework of approved CZMP is granted the CRZ clearances.

16. The process of preparation of the local level CZMP in 1:4000 scale based on approved CZMP, 1:25000 scale by super



imposition of information like fisheries related information, disaster related information, etc is for use of local bodies & other agencies to facilitate implementation of the CZMP. The process of preparation of local level CRZ map in 1:4000 scale by the NCSCM is at the advance stage. The received information as available with Fisheries Department & other Departments have been provided to NCSCM. Taking into consideration informed received from the Fisheries office, the work of preparation of local CRZ map in 1:4000 scale will be completed within 2 months by the NCSCM.

17. In light of the above averments it is humbly submitted that CZMP in 1:25000 scale, as approved by MoEF&CC is in place, in accordance with CRZ Notification, 2019 and in the interest of justice, the stay granted by the Hon'ble Tribunal on 04-02-2025, restraining the MCZMA from processing any applications for grant of CRZ clearance as per the CZMP map



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MH-73 (Sheet No.E 43 G 13/NE) prepared for Uran Taluka,
Raigad District, needs to be lifted.

18. This respondent craves leave to file any additional reply as and
when required. It is respectfully prayed that MCZMA shall
abide by any orders and directions issued by the Hon'ble
Tribunal.

Whatever is stated above is true and correct to the best of my
knowledge, ability and belief and I affirm it to be true.

Place: Mumbai
Date: 29.04.2025
2


(Abhay Madhukar Pimparkar)
Deponent
Director, Environment & CC and
Member Secretary, MCZMA





VERIFICATION

I, Abhay Madhukar Pimparkar, Age about 49 years, Director, Environment and Member Secretary of the Maharashtra Coastal Zone Management Authority, having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai- 400 032 do hereby verify and declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this 29th day of April, 2025.

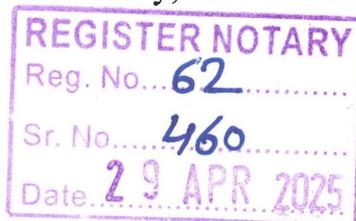
Abhay Madhukar Pimparkar

(Abhay Madhukar Pimparkar)
Deponent
Director, Environment & CC and
MS, MCZMA

Identified by

Vishal Vishvas Madave
(Vishal Vishvas Madave)

Under Secretary, Env & CC Dept



ID / Aadhar / PAN / DL 931975021995
Seen Org. / POA / Board Resol. 460

BEFORE ME
Balaji Lakhame

MR. BALAJI LAKHAME
Notary, Govt. Of India
Mumbai, Maharashtra



MEETING WITH OFFICE OF COMMISSIONER FISHERIES

SUB: Superimposition of Fisheries Related information on CRZ map in 1:4000 scale, under CRZ Notification, 2019.

A joint meeting was conducted on 13th February, 2025 at 11.30 am by the Office of Environment & CC Department with National Centre for Sustainable Coastal Management (NCSCM), Chennai and Assistant Commissioner, office of Commissioner Fisheries. Adv Aniruddha Kulkani, MCZMA advocate was also present for the said meeting.

2. Earlier, as per provisions of CRZ Notification, 2019, the State Government entrusted the work of preparation of CZMP, 2019 by updating / revising approved CZMP, 2011 to National Centre for Sustainable Coastal Management (NCSCM), Chennai in the year 2019. NCSCM prepared draft CZMP, 2019 of 7 districts of Maharashtra (Mumbai City, Mumbai Suburban, Raigad, Ratnagiri, Thane and Sindhurg). The CZMP constitutes the High Tide Line (HTL) and Low Tide Line (LTL), Ecologically sensitive areas - CRZ IA (Mangroves & its 50 m buffer area & other ecologically sensitive areas), CRZ II, CRZ III, CRZ IV area. The said CZMPs are passed through the process of District wise Public hearing/ Consultation. After due approval from the National Coastal Zone Monitoring Committee New Delhi, the Ministry of Environment, Forest and Climate Change, New Delhi approved the CZMPs in 1:25000 scale for Greater Mumbai (on September, 2021) and other 5 districts like Thane, Palghar, Raigad, Ratnagiri, Sindhurg (on October, 2023). Thus, after following due process as stipulated in the CRZ Notification, 2019, the CZMPs in 1:25000 scale have been approved for all 7 coastal districts of Maharashtra by the MoEF&CC, new Delhi.

3. Now, based on CZMP, 2019 approved by Central Govt, the work of preparation of CRZ map in 1:4000 scale by the NCSCM, Chennai (Central Govt authorized agency) is in progress, in accordance with as per Annexure IV of the CRZ Notification, 2019.

4. The NCSCM has sought certain information like list fishing villages, fish landing centres/ harbours, fishing zone, fish breeding areas and fishing facilities like ice plants, fish draying platform. The Env&CC Department had sought the said information from the office of Commissioner Fisheries. Accordingly, vide letter dated 6.11.2024 certain information was provided. However, a certain clarification / clarity was required in the matter along with additional information

5. Assistant Commissioner, office of Commissioner of Fisheries during the meeting informed the followings:

- a) List of 526 fishing villages as reported in the "Maine Fisheries Census, 2016" by CMFIR (as provided by fishers office) can be considered for indication on CRZ map in 1:4000 scale by NCSCM.
- b) List of fishing landing centres/ harbours as provided along with latitude & longitude has been provided, which can be considered by NCSCM.



- c) The territorial waters of the State is a fishing Zone, except certain areas, like are BPCL, TAPS are notified as No fishing zone, by Government of Maharashtra.
- d) With retrospect to fish breeding areas, the office of Commissioner fisheries has sought a report from CMFRI, which is awaited.
- e) Information pertaining to fishing facilities like ice plants, fish drying platform etc will be provided by 17th February, 2025 to Env&CC Dept.

6. The Director, Env&CC requested Assistant Commissioner to provide above said clarification / additional information by 17th February, 2025, so that will be provided to NCSCM for superimposition of the same on CRZ map in 1:4000 scale. It was discussed that Hon'ble NGT, Pune in OA 175/2024 (Paramparik Machimmar Bachav Samiti Kruti Samiti Vs/ MCZMA & ors) is also seeking the above said fisheries related information. Hence, it was kindly requested that office of Commissioner, Fisheries need to provide the above said information & clarification to Env&CC Dept as stated above. Assistant Commissioner, Fisheries during the meeting assured to provide above said information immediately by 17th February, 2025.


(Abhay Pimparkar)

Director, Env&CC, GoM





महाराष्ट्र शासन
मत्स्यव्यवसाय विभाग

आयुक्त मत्स्यव्यवसाय, महाराष्ट्र राज्य, मुंबई

यांचे कार्यालय मित्तल टॉवर, सी-विंग, सी-२४, दुसरा मजला, नरिमन पॉइंट, विधानभवनजवळ मुंबई-४०००२१

DEPARTMENT OF FISHERIES

COMMISSIONER OF FISHERIES, MAHARASHTRA STATE, MUMBAI.

Mittal Tower, C-Wing, 24, Second floor, Nariman Point, Vidhanbhavan Near, Mumbai-400021

स्वातंत्र्याचा अमृत महोत्सव

Email :- commfishmaha@gmail.com

Website :- <http://fisheries.maharashtra.gov.in>



Letter No. Fish/M/053101/1921 /2023-24

Date: 06/11/2024

To,
Director, Environment & CC Dept,
GoM & Member Secretary, MCZMA
15 th Floor, New Administrative Building,
Mantralaya Mumbai – 400 032

Sub: - Meeting regarding Preparation of CRZ maps in 1:4000 scale through
NCSCM Chennai under CRZ Notification, 2019.

Ref: - 1. Your office letter no. NCSCM 2023/CR9/TC 4, Date 05/11/2024.

2. Meeting dated 06/11/2024.

As per discussion in meeting dated 06/11/2024 the following information is enclosed
here with for your kind pursual.

1. list of 526 Fishing Villages of Maharashtra State along with demographic survey carried
out by ICAR-Central Marine research Institute. (As per Marine Fisheries Census 2016)
2. The list of notified fish landing centres / Fishing harbours.
3. No fishing zones notified by Government of Maharashtra/India Viz., BARC, TAPS.

(Pankaj Kumar) I.A.S.

Commissioner of Fisheries,
Maharashtra State





महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-ब

वर्ष ६, अंक ७६]

शनिवार, सप्टेंबर १३, २०१४/भाद्र २२, शके १९३६

[पृष्ठे २, किंमत : रुपये १.००

असाधारण क्रमांक २२५

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांब्यतिरिक्त) नियम व आदेश

कृषि, पशुसंवर्धन, दुग्धव्यवसाय विकास व मत्स्यव्यवसाय विभाग
मादाम कामा मार्ग, हुतात्मा राजगुरु चौक, मंत्रालय, मुंबई ४०० ०३२,
दिनांक १२ सप्टेंबर २०१४.

आदेश

महाराष्ट्र सागरी मासेमारी नियमन अधिनियम, १९८१.

क्रमांक मत्स्यवि. १११४/प्र.क्र. १४४/पदुम-१४.—महाराष्ट्र सागरी मासेमारी नियमन अधिनियम, १९८१ (१९८१ चा महा. ५४) च्या कलम ४ च्या पोट-कलम (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा वापर करून, उक्त कलम ४ च्या पोट-कलम (३) अन्वये रचना करण्यात आलेल्या सल्लागार समितीशी विचारविनिमय केल्यानंतर, महाराष्ट्र शासन, याद्वारे, भाभा परमाणु विद्युत केंद्र प्रकल्प (चौएआरसी), तारापूर, जिल्हा ठाणे, याच्या सागरी सीमांपासून पाचशे मीटरचे क्षेत्र हे “मासेमारीस निषिद्ध क्षेत्र” म्हणून घोषित करित आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

श. मा. साठे

शासनाचे उप सचिव.



भाग चार ब-२२५-१

(१)

महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, सप्टेंबर १३, २०१४/भाद्र २२, शके १९३६

**AGRICULTURE, ANIMAL HUSBANDRY, DAIRY DEVELOPMENT AND
FISHERIES DEPARTMENT**

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya Annexe, Mumbai 400 032,
dated the 12th September 2014.

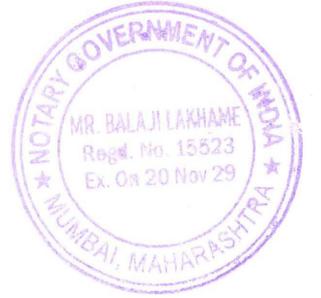
Order

MAHARASHTRA MARINE FISHING REGULATION ACT, 1981.

No. MATSYAVI. 1114/C.R. 144/ADF-14.—In exercise of the powers conferred by the sub-section (1) of section 4 of the Maharashtra Fishing Regulation Act, 1981 (Mah. LIV of 1981), the Government of Maharashtra, having regard to the matters referred to in sub-section (2) of the said section 4 and, after consultation with the Advisory Committee constituted under section 3 of the said Act, hereby declare that the area of the five hundred meters sea along the coastline of the Nuclear Power Plant (BARC), Tarapur, District Thane shall be the "No Fishing Zone".

By order and in the name of the Governor of Maharashtra,

S. M. SATHE,
Deputy Secretary to Government.



असा. क्र. १३१

रजिस्टर्ड नं. टीईसीएच/४७-३०३/एमबीआय/२००३-०५



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, मे ३०, २००३/ज्येष्ठ ९, शके १९२५

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग चार-ब

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमांमध्ये तयार केलेले (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

कृषि, पशुसंवर्धन, दुग्धव्यवसाय विकास व मत्स्यव्यवसाय विभाग
मंत्रालय विस्तार, मुंबई ४०० ०३२. दिनांक २३ मे २००३

आदेश

महाराष्ट्र सागरी मासेमारी नियमन अधिनियम, १९८१

क्रमांक मत्स्यवि. १००२/(१०५)/पटुम-५४. — महाराष्ट्र सागरी मासेमारी नियमन अधिनियम, १९८१ (सन १९८१ च्या महा. ५४) च्या कलम ४ च्या पोट-कलम (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांनुसार करण्यात आलेल्या महाराष्ट्र शासन उक्त कलम ४ च्या पोट-कलम (२) च्या खंड (ड) मध्ये विनिर्दिष्ट केलेल्या प्राचीन विचारात घेऊन व उक्त अधिनियमाच्या कलम ३ अन्वये रचना करण्यात आलेल्या सल्लागार समितीशी विचारविनिमय केल्यानंतर, शासन याद्वारे भाष्य परमाणू अनुसंधान केंद्राच्या सागरी सीमांसाठी पाचशे मीटरचे क्षेत्र हे "मासेमारीस निषिद्ध क्षेत्र" म्हणून घोषित करित आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नमाने,

जे. पी. डांगे,

शासनाचे प्रधान सचिव

(५५८)

भाग चार-ब-१६८.



AGRICULTURE, ANIMAL HUSBANDRY,
DAIRY DEVELOPMENT AND FISHERIES DEPARTMENT

Mantralaya Annexe, Mumbai 400 032, dated the 23rd May 2003

Order

MAHARASHTRA MARINE FISHING REGULATION ACT, 1981.

No. MATSYAVI. 1002/(105)/ADF-14.—In exercise of the powers conferred by sub-section (1) of Section 4 of the Maharashtra Marine Fishing Regulation Act, 1981 (Mah. LIV of 1981); the Government of Maharashtra, having regard to the matters referred to in clause (d) of sub-section (2) of the said section 4, and after consultation with the Advisory Committee constituted under section 3 of the said Act, hereby directs that five hundred meters sea front area of the Bhaba Atomic Research Centre, Mumbai is declared as "No Fishing Zone".

By order and in the name of the Governor of Maharashtra,

J. P. DANGE,

Principal Secretary to Government.



4/10/2012

आयुवन, मत्स्यव्यवसाय
 महाराष्ट्र राज्य मुंबई यांचे कार्यालय
 दिनांक 05 JUN 2012
 नोंदणी क्रमांक
 अक्षरपुस्तक
 सहायक आयुक्त मत्स्य
 प्रशासन
 पर्यवेक्षण अधिकारी
 कार्य क्रमांक
 शाखा नोंदणी क्रमांक
 कार्यविवरण नोंदणी क्रमांक

RNI No. MAHBIL /2009/37831



महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब

वर्ष ३, अंक ५५]

सोमवार, मे १५, २०१७/वैशाख २५, शके १९३९

[पृष्ठे ११, किंमत : रुपये १.००

असाधारण क्रमांक १२२

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले
 (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

कृषि, पशुसंवर्धन, दुग्धव्यवसाय विकास व मत्स्यव्यवसाय विभाग

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक,
 मंत्रालय, मुंबई ४०० ०३२, दिनांक १२ मे २०१७

अधिसूचना

महाराष्ट्र सागरी मासेमारी नियमन अधिनियम, १९८१.

क्रमांक मत्स्यवि-१११४/प्र.क्र.१०/पदुम-१४.—ज्याअर्थी, महाराष्ट्र शासनाने शासन अधिसूचना, कृषि, पशुसंवर्धन, दुग्धव्यवसाय विकास व मत्स्यव्यवसाय विभाग क्र. मत्स्यवि-१११४/प्र.क्र.१०/पदुम-१४, दिनांक ६ ऑगस्ट २०१५ अन्वये मासळी उतरविणारी केंद्रे, अनुज्ञापन अधिकारी व नोंदणी अधिकारी अधिसूचित केले आहेत ;

आणि ज्याअर्थी, केंद्र शासनाचे पत्र क्रमांक ३००३५-११/२०१५-एफवाय (टी-१), कृषि व शेतकरी कल्याण मंत्रालय, पशुसंवर्धन, दुग्धव्यवसाय व मत्स्यव्यवसाय विभाग, दिनांक १४ जुलै २०१६ नुसार, सदर बंदराची म्हणजे मासळी उतरविणाऱ्या केंद्रांची यादी भौगोलिक स्थिती (अक्षांश व रेखांश) सह वापुढे अद्ययावत करणं गरजेचे झाले आहे.

आता त्याअर्थी, महाराष्ट्र सागरी मासेमारी नियमन अधिनियम, १९८१ (सन १९८१ चा महाराष्ट्र अधिनियम क्रमांक ५४) चे कलम (२) मधील पोट-कलम (ई), (फ) आणि (आय) अन्वये प्रदान करण्यात आलेल्या अधिकारांचा वापर करून आणि उक्त क्र. मत्स्यवि. १११४/प्र.क्र.१०/पदुम-१४, दिनांक ६ ऑगस्ट २०१५ ची अधिसूचना अधिक्रमित करण्यात येऊन महाराष्ट्र शासन खालील परिशिष्टातील स्तंभ (२) मध्ये बंदरे म्हणजे मासळी उतरविण्याची केंद्रे, स्तंभ (३) मध्ये नमूद केलेल्या जिल्हाधिकारिता, स्तंभ (४) मध्ये अनुज्ञापन अधिकारी, स्तंभ (५) मध्ये नोंदणी अधिकारी, स्तंभ (६) मध्ये अक्षांश आणि स्तंभ (७) मध्ये रेखांश दर्शवून अधिसूचित करित आहे.

(१)



परिशिष्ट

अ.क्र.	बंदरे (भासळी उतरविण्याची केंद्रे)	जिल्हा	परवाना अधिकारी	नोंदणी अधिकारी	गवारा	रेखांश
(१)	(२)	(३)	(४)	(५)	(६)	(७)
१	हाई	पालघर	परवाना अधिकारी, डहाणू	सहाय्यक आयुक्त, मत्स्यसंवर्धन, ठाणे/पालघर	२०° ०७' ४४" उ	७२° ४४' १८" पू
२	नरपड/डहाणू आगर	—	—	—	२०° ००' ४५" उ	७२° ४३' ०८" पू
३	डहाणू	—	—	—	१९° ५८' २०" उ	७२° ४३' ०४" पू
४	धाकटी डहाणू/गुंगवाडा	—	—	—	१९° ५८' ०७" उ	७२° ४३' ०२" पू
५	वरोर	—	—	—	१९° ५४' २५" उ	७२° ४०' ३३" पू
६	दांडा	—	—	—	१९° ५३' ४२" उ	७२° ४०' ५०" पू
७	कांबोडे	पालघर	परवाना अधिकारी, सातपाटी	—	१९° ५२' ०६" उ	७२° ४०' २५" पू
८	घिघली	—	—	—	१९° ५०' ४९" उ	७२° ३९' ५०" पू
९	पोकरण दांडी/उच्छेली	—	—	—	१९° ४८' ००" उ	७२° ४२' १६" पू
१०	नवापूर	—	—	—	१९° ४७' ३२" उ	७२° ४२' २५" पू
११	मूरवे	—	—	—	१९° ४४' २६" उ	७२° ४२' ३४" पू
१२	सातपाटी (उ)	—	—	—	१९° ४३' ३८" उ	७२° ४२' ४८" पू
१३	सातपाटी (म/द)	—	—	—	१९° ४३' ३३" उ	७२° ४२' ००" पू
१४	शिरगाव	—	—	—	१९° ४२' ०२" उ	७२° ४२' ३९" पू
१५	वडराई	पालघर	परवाना अधिकारी, एडवण	—	१९° ३९' ५६" उ	७२° ४२' ३७" पू
१६	टंभी	—	—	—	१९° ३८' ५४" उ	७२° ४२' ४४" पू
१७	केळवा/केळवा दादर	—	—	—	१९° ३६' ०३" उ	७२° ४३' ००" पू
१८	एडवण/कोरे	—	—	—	१९° ३२' १९" उ	७२° ४३' १०" पू
१९	दातिवरे	—	—	—	१९° ३०' २९" उ	७२° ४६' २२" पू
२०	अर्नाळा	—	परवाना अधिकारी, वसई	—	१९° २७' ४३" उ	७२° ४४' ४०" पू
२१	रानगाव	—	—	—	१९° २२' १५" उ	७२° ४५' ४३" पू
२२	वसई (पाचुबंदर)	—	—	—	१९° १९' ३२" उ	७२° ४८' ०५" पू
२३	खांचिवडे	—	—	—	१९° २०' ०५" उ	७२° ४९' ३०" पू
२४	नायगाव	—	—	—	१९° २०' २८" उ	७२° ५०' १२" पू
२५	डॉंगरी चौक	ठाणे	परवाना अधिकारी, उत्तन	सहाय्यक आयुक्त, मत्स्यसंवर्धन, ठाणे	१९° १८' ३२" उ	७२° ४७' ३७" पू
२६	उत्तन	—	—	—	१९° १६' १३" उ	७२° ४८' १८" पू
२७	उत्तन (भाटये)	—	—	—	१९° १६' २६" उ	७२° ४६' ४८" पू
२८	वाशी ब्रिज पीडब्ल्यूडी जेटी	—	—	—	१९° ०३' ५९" उ	७२° ५८' ४२" पू
२९	दिवाळे	—	—	—	१९° ००' ४७" उ	७२° ०२' २७" पू
३०	गोराई	मुंबई उपनगर	परवाना अधिकारी, मड-गोराई	सहाय्यक आयुक्त, मत्स्यसंवर्धन, मुंबई उपनगर	१९° १४' ३०" उ	७२° ४६' ४७" पू
३१	मनोरी	—	—	—	१९° १२' १५" उ	७२° ४७' ०७" पू
३२	मादई/मातवणी	—	—	—	१९° ११' ५८" उ	७२° ४७' ५३" पू
३३	पेरंगळ भाटी	—	—	—	१९° ०९' २६" उ	७२° ४६' ५८" पू
३४	मड	—	—	—	१९° ०८' १०" उ	७२° ४७' ४६" पू
३५	पातधाडी	—	—	—	१९° ०७' ४९" उ	७२° ४७' २३" पू
३६	जुहातरा	मुंबई उपनगर	परवाना अधिकारी, बांदा-वसई	—	१९° ०५' ०९" उ	७२° ४९' २८" पू
३७	जुहू-मोरागाव	—	—	—	१९° ०७' ०२" उ	७२° ४९' १४" पू



महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ख, मे १५, २०१७/वैशाख २५, शके १९३९

अ.क्र (१)	बंदरे (मासकी उतरविण्याची केंद्रे) (२)	जिल्हा (३)	परवाना अधिकारी (४)	नोंदणी अधिकारी (५)	अक्षांश (६)	रेखांश (७)
३८	खारदोडा	मुंबई उपनगर	परवाना अधिकारी, बांद्रा-वर्सावासहाय्यक आयुक्त, मत्स्यव्यवसाय,	मुंबई उपनगर	१२° ०४' ४०" उ	७२° ४९' १४" पू
३९	धिबई	---	---	---	१२° ०३' २६" उ	७२° ४९' २१" पू
४०	वर्सावा	---	---	---	१२° ०८' ३१" उ	७२° ४८' १०" पू
४१	माहुल	---	परवाना अधिकारी, माहुल-टोम्बे	---	१२° ००' ४५" उ	७२° ५३' ०७" पू
४२	टोम्बे	---	---	---	१२° ०१' ३५" उ	७२° ५७' १७" पू
४३	माहिम	मुंबई शहर	परवाना अधिकारी वरळी-माहिमसहाय्यक आयुक्त, मत्स्यव्यवसाय,	मुंबई शहर	१२° ०२' ४०" उ	७२° ५०' १५" पू
४४	वरळी	---	---	---	१२° ०१' ३४" उ	७२° ४८' ५५" पू
४५	वरळी-लोटस	---	---	---	१२° ५१' ५३" उ	७२° ४८' ४८" पू
४६	कफ परेड	मुंबई शहर	परवाना अधिकारी, ससुन डॉक	---	१२° ५५' १०" उ	७२° ४९' ३०" पू
४७	ससुन डॉक	---	---	---	१२° ५४' ३७" उ	७२° ४९' ३४" पू
४८	न्यू फेरो वार्फ	मुंबई शहर	परवाना अधिकारी, भाऊचा धक्का (न्यू फेरो वार्फ)	---	१२° ५७' ३१" उ	७२° ५२' ०३" पू
४९	उल्हा मोहा	रायगड	परवाना अधिकारी, उरण	सहाय्यक आयुक्त, मत्स्यव्यवसाय, रायगड	१८° ५९' १८" उ	७३° ०२' ४७" पू
५०	मोरवे -१	---	---	---	१८° ५९' ०९" उ	७३° ०२' १०" पू
५१	हनुमान कोळीवाडा	---	---	---	१८° ५३' ४१" उ	७२° ५६' ०४" पू
५२	नोरा	---	---	---	१८° ५४' ५२" उ	७२° ५५' ४०" पू
५३	नवापाडा	---	---	---	१८° ५०' ३३" उ	७२° ५६' ४७" पू
५४	करजा	---	---	---	१८° ५०' ४७" उ	७२° ५६' ५९" पू
५५	दिघोडे	---	---	---	१८° ५४' २३" उ	७३° ०२' २०" पू
५६	आवरे	---	---	---	१८° ४९' ०१" उ	७३° ००' २०" पू
५७	केळयणे	---	---	---	१८° ४९' ३६" उ	७३° ०३' ०३" पू
५८	वरडी	रायगड	परवाना अधिकारी, अलिबाग	सहाय्यक आयुक्त, मत्स्यव्यवसाय, रायगड	१८° ४६' २२" उ	७३° ०३' ५७" पू
५९	धरमतर उतरता धक्का	---	---	---	१८° ४२' ११" उ	७३° ०२' ४३" पू
६०	रेवस गदिना (बोंडणी)	---	---	---	१८° ४८' ००" उ	७२° ५४' १९" पू
६१	सासळणे	---	---	---	१८° ४७' ०९" उ	७२° ५१' ४६" पू
६२	नळगाव	रायगड	---	---	१८° ४२' ०८" उ	७२° ५२' २८" पू
६३	धळ	---	---	---	१८° ४२' ५५" उ	७२° ५१' २६" पू
६४	वरसाळी घाळमळा	---	---	---	१८° ४०' १०" उ	७२° ५१' ५९" पू
६५	अलिबाग	---	---	---	१८° ३८' १९" उ	७२° ५२' १९" पू
६६	सगडर आश्री	---	---	---	१८° ३८' १८" उ	७२° ५३' ०३" पू
६७	धेरोडा	---	---	---	१८° ३४' ३४" उ	७२° ५४' ५५" पू
६८	आग्राव	---	---	---	१८° ३२' ४४" उ	७२° ५७' ०४" पू
६९	रेवदंडा	---	---	---	१८° ३२' ३४" उ	७२° ५५' ५२" पू
७०	नहावा	---	परवाना अधिकारी, मुरूड	---	१८° २६' ०३" उ	७३° ००' ५०" पू
७१	खारगाव	---	---	---	१८° ०८' ५९" उ	७३° ०६' ०६" पू
७२	घोरडा	---	---	---	१८° २७' २९" उ	७२° ५९' ०३" पू
७३	साळग	---	---	---	१८° ३२' १९" उ	७२° ५६' ०६" पू
७४	कोर्लेई	---	---	---	१८° ३०' ०९" उ	७२° ५४' २९" पू



४ महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, मे १५, २०१७/वैशाख २५, शके १९३९

अ.क्र (१)	बंदरे (मासळी उतरविण्याची केंद्रे) (२)	जिल्हा (३)	परवाना अधिकारी (४)	नोंदणी अधिकारी (५)	अक्षांश (६)	रेखांश (७)
७५	बोली-मांडसा	रायगढ	परवाना अधिकारी, मुरूड	सहायक आयुक्त, मत्स्यव्यवसाय, रायगढ	१८° ३०' १४" उ	७२° ५४' ३८" पू
७६	नांदगाव/माजगाव	—	—	—	१८° २३' ०५" उ	७२° ५५' ३४" पू
७७	मुरूड	—	—	—	१८° १९' १०" उ	७२° ५७' ४२" पू
७८	एकदरा	—	—	—	१८° १९' ०२" उ	७२° ५७' ४०" पू
७९	राजपुरी	—	—	—	१८° १८' ०४" उ	७२° ५८' २५" पू
८०	आगरदांडा	—	—	—	१८° १६' २५" उ	७२° ५९' ३८" पू
८१	खामदा	—	—	—	१८° १५' ५८" उ	७३° ०२' ३४" पू
८२	खरसई	—	परवाना अधिकारी, श्रीवर्धन	—	१८° ०९' ३७" उ	७३° ०३' ५७" पू
८३	पाभरे	—	—	—	१८° ०९' ३५" उ	७३° ०५' ५२" पू
८४	वाशी (हवेली)	—	—	—	१८° ०३' ४०" उ	७३° ०४' ५०" —
८५	मेहंदो	—	—	—	१८° ११' २५" उ	७३° ०३' १७" पू
८६	शेखाडी (खालची)	—	—	—	१८° ०७' ०२" उ	७२° ५८' ३९" पू
८७	दिपी (सावरी)	—	—	—	१८° १६' ०८" उ	७२° ५८' १५" पू
८८	कुडगाव	—	—	—	१८° १४' ३९" उ	७२° ५८' २२" पू
८९	आदगाव	—	—	—	१८° १३' १०" उ	७२° ५७' २२" पू
९०	भरडखोल-दिवेआगर	—	—	—	१८° ०८' २३" उ	७२° ५८' ५४" पू
९१	निवना	—	—	—	१८° ०३' ०४" उ	७२° ५९' ५८" पू
९२	मूळगाव दांडा	—	—	—	१८° ०२' १३" उ	७३° ०१' ०७" पू
९३	बागमांडला	—	—	—	१७° ५९' ३०" उ	७३° ०३' २९" पू
९४	वेशी बाणकोट	रत्नागिरी	परवाना अधिकारी, दाभोल	सहायक आयुक्त, मत्स्यव्यवसाय, रत्नागिरी	१७° ५९' ०२" उ	७३° ०४' ४१" पू
९५	केळशी	—	—	—	१७° ५५' ३५" उ	७३° ०३' ४९" पू
९६	आडे उटंबर	—	—	—	१७° ५३' ३५" उ	७३° ०४' १९" पू
९७	अडखळ	—	—	—	१७° ५०' २८" उ	७३° ०५' ३८" पू
९८	पाज	—	—	—	१७° ४९' ५७" उ	७३° ०५' ३०"
९९	हर्ण बंदर	—	—	—	१७° ४८' ३३" उ	७३° ०५' २३" पू
१००	युरोडी	—	—	—	१७° ४२' २३" उ	७३° ०८' ०९" पू
१०१	कोळपरे	—	—	—	१७° ३८' ३६" उ	७३° ०८' ०८" पू
१०२	दाभोल	—	—	—	१७° ३५' ०४" उ	७३° १०' १६" पू
१०३	ओनी भाटी	—	—	—	१७° ३५' १९" उ	७३° ११' २३" पू
१०४	वेतदुर/नवानगर/धोपावे	—	परवाना अधिकारी, गुहागर	—	१७° ३४' ३६" उ	७३° १०' १४" पू
१०५	अंजनघेल	—	—	—	१७° ३४' ११" उ	७३° ०९' ४५" पू
१०६	असगोली	—	—	—	१७° २७' ५२" उ	७३° ११' ३४" पू
१०७	पालशेत	—	—	—	१७° २६' १५" उ	७३° १२' ०२" पू
१०८	बुधल	—	—	—	१७° २४' ५३" उ	७३° ११' २२" पू
१०९	प्रोच्या	—	—	—	१७° २३' ११" उ	७३° ११' २६" पू
११०	कोंड कारुल	—	—	—	१७° २३' १२" उ	७३° ११' ५१" पू
१११	वेळणेधर	—	—	—	१७° २२' २४" उ	७३° १२' ३३" पू
११२	साखर-हेदयी	—	—	—	१७° २३' १४" उ	७३° १२' ५९" पू
११३	पडवे	—	—	—	१७° १७' ४७" उ	७३° १५' ४६" पू



अ.क्र (१)	बंदरे (मासळी उतरविण्याची बंदरे) (२)	जिल्हा (३)	परवाना अधिकारी (४)	नोंदणी अधिकारी (५)	अक्षांश (६)	रेखांश (७)
११४	नवानगर	रत्नागिरी	परवाना अधिकारी, गुहागर	सहायक आयुक्त, मत्स्यव्यवसाय, रत्नागिरी	१७° १७' ४२" उ	७३° १६' २०" पू
११५	फुडली	"	"	"	१७° १७' ०५" उ	७३° १७' ४७" पू
११६	घिचबंदर	"	परवाना अधिकारी, जयगड	"	१७° १७' १३" उ	७३° १६' १५" पू
११७	खारवीवाडा	"	"	"	१७° १७' १२" उ	७३° १७' २९" पू
११८	जांभारी	"	"	"	१७° १६' ५५" उ	७३° १७' ३५" पू
११९	जयगड	"	"	"	१७° १७' ४१" उ	७३° १३' २०" पू
१२०	साखर जयगड	"	"	"	१७° १७' ५६" उ	७३° १३' ४३" पू
१२१	वरवडे	"	"	"	१७° ११' ५१" उ	७३° १४' ३७" पू
१२२	काळयादेवी	"	"	"	१७° ०२' ३३" उ	७३° १६' ५७" पू
१२३	साखरतर कासारवेली	"	"	"	१७° ०२' २९" उ	७३° १७' ५०" पू
१२४	म्हामूरवाडी	"	"	"	१७° ०२' १९" उ	७३° १८' ४२" पू
१२५	भगवली बंदर	"	परवाना अधिकारी, रत्नागिरी	"	१६° ५९' ५०" उ	७३° १६' २९" पू
१२६	मिरकरवाडा	"	"	"	१६° ५९' ५७" उ	७३° १६' ४५" पू
१२७	जाफी-मिन्या	"	"	"	१७° ०१' ४५" उ	७३° १६' ३८" पू
१२८	राजीवाडा	"	"	"	१६° ५८' ५६" उ	७३° १७' ५३" पू
१२९	कर्ला	"	"	"	१६° ५८' ३४" उ	७३° १८' २१" पू
१३०	भाटचे	"	"	"	१६° ५८' १३" उ	७३° १८' १७" पू
१३१	फणसोप	"	"	"	१६° ५८' ०३" उ	७३° १८' १९" पू
१३२	गोळप-पावस	"	"	"	१६° ५३' १३" उ	७३° १८' ५५" पू
१३३	पूरुंगड	"	"	"	१६° ४८' ३५" उ	७३° १९' ११" पू
१३४	अंबेरे	"	"	"	१६° ४८' ३०" उ	७३° २०' १७" पू
१३५	सोमेश्वर	"	"	"	१६° ५८' २९" उ	७३° २१' ०३" पू
१३६	साखरीनाटे	"	परवाना अधिकारी, साखरीनाटे	"	१६° ३७' ५८" उ	७३° २१' ४६" पू
१३७	तुळसुंदे	"	"	"	१६° ३६' ०४" उ	७३° २०' ५६" पू
१३८	आंबोळगड	"	"	"	१६° ३८' २२" उ	७३° १९' ४४" पू
१३९	वडप	"	"	"	१६° ३१' ३४" उ	७३° २१' ३९" पू
१४०	दिजयपुरा	सिंधुदुर्ग	परवाना अधिकारी, देवगड	सहायक आयुक्त, मत्स्यव्यवसाय, सिंधुदुर्ग	१६° ३३' ३०" उ	७३° २०' ०६" पू
१४१	फणसे पडवणे	"	"	"	१६° २४' १४" उ	७३° २३' ४०" पू
१४२	वाडातर/मळई	"	"	"	१६° २४' १२" उ	७३° २४' ०७" पू
१४३	आनंदवाडी (देवगड)	"	"	"	१६° २२' ४५" उ	७३° २२' ००" पू
१४४	मिठमुंबरी/तारामुंबरी	"	"	"	१६° २१' ४६" उ	७३° २३' १३" पू
१४५	कृष्णकेश्वर/कालवण	"	"	"	१६° १९' ११" उ	७३° २३' ४६" पू
१४६	मिठवाय	"	"	"	१६° १७' ०७" उ	७३° २४' ४२" पू
१४७	मोर्वेवाडी	"	"	"	१६° १६' ५३" उ	७३° २४' ५१" पू
१४८	आथरा	"	परवाना अधिकारी, मालवण	"	१६° ११' ५९" उ	७३° २६' १६" पू
१४९	तोंडवळी	"	"	"	१६° ०७' ५९" उ	७३° २७' ३७" पू
१५०	तळाशील	"	"	"	१६° ०७' २८" उ	७३° २७' ४२" पू
१५१	सर्जेकाट-मिन्यावांध	"	"	"	१६° ०५' १४" उ	७३° २७' ४७" पू
१५२	भुरीवाडा	"	"	"	१६° ०४' ०४" उ	७३° २७' ५०" पू

महाराष्ट्र शासन राजपत्र असाधारण भाग चार-ब, मे १५, २०१७/वैशाख २५, शके १९३९

अ.क्र. (१)	बंदरे (मासळी उतरविण्याची केंद्रे) (२)	जिल्हा (३)	परधानी अधिकारी (४)	नांदणी अधिकारी (५)	अक्षांश (६)	रेखांश (७)
१५३	मेहा	सिंधुदुर्ग	परधानी अधिकारी, मालवण	सहायक आयुक्त, भंडारखवसाय, सिंधुदुर्ग	१६° ०३' २०" उ	७३° २७' ३९" पू
१५४	मकोबाग	—	—	—	१६° ०३' ०६" उ	७३° २८' ०३" पू
१५५	दांडी	—	—	—	१६° ०२' ४५" उ	७३° २८' १६" पू
१५६	वायरी	—	—	—	१६° ०२' ३९" उ	७३° २८' ४०" पू
१५७	तारोकली/काळेघर	—	—	—	१६° ००' २६" उ	७३° २९' २३" पू
१५८	देवबाग	—	—	—	१६° ५९' ४३" उ	७३° २९' १९" पू
१५९	कचठी	—	परधानी अधिकारी, भंगुली	—	१६° ०१' २९" उ	७३° ३०' ३५" पू
१६०	मोबार - धोगवे	—	—	—	१५° ५८' ०९" उ	७३° ३०' ०७" पू
१६१	कोररा - निवती	—	—	—	१५° ५६' २१" उ	७३° ३२' ०८" पू
१६२	खवणा	—	—	—	१५° ५५' ०५" उ	७३° ३४' ०३" पू
१६३	केळूस	—	—	—	१५° ५४' ३४" उ	७३° ३५' १४" पू
१६४	खानोली-वायंगणी	—	—	—	१५° ५२' ०२" उ	७३° ३६' ३४" पू
१६५	दाभोसवाडा/नवाबाग	—	—	—	१५° ५१' २५" उ	७३° ३७' १८" पू
१६६	मुठ उभादांडा	—	—	—	१५° ४९' ०४" उ	७३° ३८' २९" पू
१६७	मोचेमाड	—	—	—	१५° ४७' ४६" उ	७३° ३९' ०६" पू
१६८	आरवली-टाक	—	—	—	१५° ४७' ०३" उ	७३° ३९' २२" पू
१६९	सिरोडा	—	—	—	१५° ४५' २६" उ	७३° ४०' ०९" पू
१७०	रेडी	—	—	—	१५° ४४' ४९" उ	७३° ४१' २९" पू
१७१	मानसीवाडा	—	—	—	१५° ४४' ००" उ	७३° ४२' १६" पू
१७२	हुसेनबाग-पिरवाडी	—	—	—	१५° ४३' ५३" उ	७३° ४२' ५९" पू
१७३	शिपेनु	—	—	—	१५° ४३' ३९" उ	७३° ४३' ३७" पू

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

श. मा. साठे,

शासनाचे उप सचिव.



MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

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No. NC'SCM 2023/CR9/TC 4
Office of the -
Maharashtra Coastal Zone Management Authority,
Environment & Climate Change Department,
15th Floor, New Administrative Building,
Mantralaya, Mumbai- 400 032
Date: 12th March, 2025

URGENT
REMINDER

To,
Commissioner of Fisheries,
Fisheries Department,
Mittal Tower, C Wing, C-24, 2nd Floor,
Nariman Point, Mumbai 400 021



- Subject: Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019
- Ref: 1) Hon`ble National Green Tribunal, Pune OA No. 175/2024
2) This office letter dated 11.2.2025
3) Meeting held on 13.02.2025 and email dated 14.2.2025
4) Your letter dated 27.02.2025
5) This office letter dated 05.03.2025

Sir,

This is with reference to meeting held on 13.02.2025 with Central Govt Authorized agency, National Centre for Sustainable Coastal Management (NCSCM), Chennai wherein the matter was discussion regarding fisheries information which is required for preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019.

2. During the said meeting, Assistant Commissioner, office of Commissioner of Fisheries informed the followings:

- f) List of 526 fishing villages as reported in the "Maine Fisheries Census, 2016" by CMFIR (as provided by fishers office) can be considered for indication on CRZ map in 1:4000 scale by NC'SCM.
- g) List of fishing landing centres/ harbours as provided along with latitude & longitude has been provided, which can be considered by NC'SCM.
- h) The territorial waters of the State is a fishing Zone, except certain areas, like are BPCL, TAPS are notified as No fishing zone, by Government of Maharashtra.
- i) With retrospect to c, the office of Commissioner fisheries has sought a report from CMFRI, which is awaited.
- j) Information pertaining to fishing facilities like ice plants, fish drying platform etc will be provided by 17th February, 2025 to Env&CC Dept.

Accordingly, at the end of the meeting, above said information was sought from office of Commissioner, Fisheries.

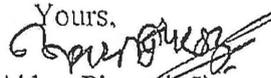
3. Presently, this office is in receipt of your letter dated 27.02.2025 about the information pertaining to Aquaculture farms in Raigad, Ratnagiri & Sindhurg Districts.

4. However, this office is still to receive the following information as sought during above said meeting:

Sr No.	Information required
1	Confirmation /clarification regarding the Fishing zone in the coastal area of Maharashtra
2	Fish Breeding areas
3	Fishing facilities like ice plants, fish drying platform

5. This is to inform you that, Hon'ble National Green Tribunal, Pune in OA No. 175/2024 (Paramparik Macchimar Bachao Kruti Samiti Vs MCZMA & Ors) is also seeking the above said fisheries related information. In this matter, office of Commissioner Fisheries is also respondent party in the matter.

6. Therefore, it is once again requested to provide above mentioned information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019 at the earliest. The above said information is required to be submitted to Hon:ble NGT in time bound manner, hence, kindly treat this matter as URGENT MATTER.

Yours,


(Abhay Pimparkar)

Director, Environment & MS, MCZMA

Copy for information to:

1. PS (Environment) & Chairperson, (MCZMA), Environment & CC Department, Room No. 217 (Annex), Mantralaya, Mumbai -32.
2. Select File-TC 4



	 आयुक्त मत्स्यव्यवसाय कार्यालय महाराष्ट्र शासन मत्स्यव्यवसाय विभाग C-२४, मित्रल टॉवर, विधान भवन समोर, नरिमन पॉईंट, चर्चगेट, मुंबई ४०००२९
Fax No. 22822312, Tel. No. 22821239 Web:- http://fisheries.adfmaharashtra E-mail: commfishmaha@gmail.com	
Out.no.FISH/M/053101/1921-2024	Date: 17/03/2025

To,
 Hon'ble Director,
 Environment & MS,
 MCZMA,
 15th Floor, New Administrative Building,
 Mantralaya, Mumbai-400032.



Sub.: - Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019

Ref.: - Your office letter no. NCSCM 2023/CR 9/TC 4, Date-12/03/2025

Respected Sir,

With respect to the above-cited subject, this office received your office letter dated 12/03/2025, the information sought by your office is as follows: -

1. Confirmation/Clarification regarding the Fishing zone in the coastal area of Maharashtra: -

Zonation of the coastal area of Maharashtra State:

Territorial waters: -The limit of the territorial waters is the line every point of which is at a distance of twelve nautical miles from the nearest point of the appropriate baseline.

Exclusive economic zone: - (1) The exclusive economic zone of India (hereinafter referred to as the exclusive economic zone) is an area beyond and adjacent to the territorial waters, and the limit of such zone is two hundred nautical miles from the baseline referred to in sub-section (2) of section 3 of the Territorial Waters, Continental shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976.

The Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976 is attached herewith for your reference.

2. Fish Breeding areas: -

This office has requested for the above information of **Fish Breeding areas** from the ICAR-Central Marine Fisheries Research Institute, Kochi. The letter is attached herewith for your reference.

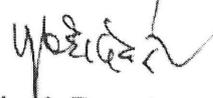
3. Fishing facilities like ice plants: -

The details regarding the **Fishing facilities like ice plants** have been received from all the coastal district offices of Maharashtra and they are attached herewith this letter.

The details regarding the same are attached in the Google spreadsheet link attached herewith this letter in the email)

Thanks & Regards.

Yours,



(Mahesh Deore)

Joint Commissioner of Fisheries (Marine),
Maharashtra State, Mumbai.



THE TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE AND OTHER MARITIME ZONES ACT, 1976

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and commencement.
2. Definition.
3. Sovereignty over, and limits of, territorial waters.
4. Use of territorial waters by foreign ships.
5. Contiguous zone of India.
6. Continental shelf.
7. Exclusive economic zone.
8. Historic waters.
9. Maritime boundaries between India and States having coasts opposite or adjacent to those of India.
10. Publication of charts.
11. Offences.
12. Offences by companies.
13. Place of trial.
14. Previous sanction of the Central Government for prosecution.
15. Power to make rules.
16. Removal of difficulties.



THE TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE
AND OTHER MARITIME ZONES ACT, 1976

ACT NO. 80 OF 1976

[25th August, 1976.]

An Act to provide for certain matters relating to the territorial waters continental shelf, exclusive economic zone and other maritime zones of India.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976.

(2) Sections 5 and 7 shall come into force on such date¹ or on such different dates as the Central Government may, by notification in the Official Gazette, appoint; and the remaining provisions of this Act shall come into force at once.

2. Definition.—In this Act, “limit”, in relation to the territorial waters, the continental shelf, the exclusive economic zone or any other maritime zone of India, means the limit of such waters, shelf or zone with reference to the mainland of India as well as the individual or composite group or groups of islands constituting part of the territory of India.

3. Sovereignty over, and limits of, territorial waters.—(1) The sovereignty of India extends and has always extended to the territorial waters of India (hereinafter referred to as the territorial waters) and to the seabed and subsoil underlying, and the air space over, such waters.

(2) The limit of the territorial waters is the line every point of which is at a distance of twelve nautical miles from the nearest point of the appropriate baseline.

(3) Notwithstanding anything contained in sub-section (2), the Central Government may, whenever it considers necessary so to do having regard to International Law and State practice, alter, by notification in the Official Gazette, the limit of the territorial waters.

(4) No notification shall be issued under sub-section (3) unless resolutions approving the issue of such notification are passed by both Houses of Parliament.

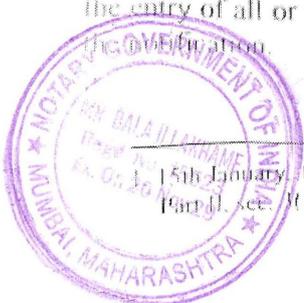
4. Use of territorial waters by foreign ships.—(1) Without prejudice to the provisions of any other law for the time being in force, all foreign ships (other than warships including sub-marines and other underwater vehicles) shall enjoy the right of innocent passage through the territorial waters.

Explanation.—For the purposes of this section, passage is innocent so long as it is not prejudicial to the peace, good order or security of India.

(2) Foreign warships including submarines and other underwater vehicles may enter or pass through the territorial waters after giving prior notice to the Central Government:

Provided that submarines and other underwater vehicles shall navigate on the surface and show their flag while passing through such waters.

(3) The Central Government may, if satisfied that it is necessary so to do in the interests of the peace, good order or security of India or any part thereof, suspend, by notification in the Official Gazette, whether absolutely or subject to such exceptions and qualifications as may be specified in the notification, the entry of all or any class of foreign ships into such area of the territorial waters as may be specified in



15th January, 1977, vide notification No. G.S.R. 16(F), dated 15th January, 1977, see Gazette of India, Extraordinary.

5. **Contiguous zone of India.**—(1) The contiguous zone of India (hereinafter referred to as the contiguous zone) is an area beyond and adjacent to the territorial waters and the limit of the contiguous zone is the line every point of which is at a distance of twenty-four nautical miles from the baselines of the baseline referred to in sub-section (2) of section 3.

(2) Notwithstanding anything contained in sub-section (1), the Central Government may, whenever it considers necessary so to do having regard to International Law and State practice, alter, by notification in the Official Gazette, the limit of the contiguous zone.

(3) No notification shall be issued under sub-section (2) unless resolutions approving the issue of such notification are passed by both Houses of Parliament.

(4) The Central Government may exercise such powers and take such measures in or in relation to the contiguous zone as it may consider necessary with respect to,—

(a) the security of India, and

(b) immigration, sanitation, customs and other fiscal matters.

(5) The Central Government may, by notification in the Official Gazette,—

(a) extend with such restrictions and modifications as it thinks fit, any enactment, relating to any matter referred to in clause (a) or clause (b) of sub-section (4), for the time being in force in India or any part thereof, to the contiguous zone, and

(b) make such provisions as it may consider necessary in such notification for facilitating the enforcement of such enactment,

and any enactment so extended shall have effect as if the contiguous zone is a part of the territory of India.

6. **Continental shelf.**—(1) The continental shelf of India (hereinafter referred to as the continental shelf) comprises the seabed and subsoil of the submarine areas that extend beyond the limit of its territorial waters throughout the natural prolongation of its land territory to the outer edge of the continental margin or to a distance of two hundred nautical miles from the baseline referred to in sub-section (2) of section 3 where the outer edge of the continental margin does not extend up to that distance.

(2) India has, and always had, full and exclusive sovereign rights in respect of its continental shelf.

(3) Without prejudice to the generality of the provisions of sub-section (2), the Union has in the continental shelf,—

(a) sovereign rights for the purposes of exploration, exploitation, conservation and management of all resources;

(b) exclusive rights and jurisdiction for the construction, maintenance or operation of artificial islands, off-shore terminals, installations and other structures and devices necessary for the exploration and exploitation of the resources of the continental shelf or for the convenience of shipping or for any other purpose;

(c) exclusive jurisdiction to authorise, regulate and control scientific research; and

(d) exclusive jurisdiction to preserve and protect the marine environment and to prevent and control marine pollution.

(4) No person (including a foreign Government) shall, except under, and in accordance with, the terms of a licence or a letter of authority granted by the Central Government, explore the continental shelf or exploit its resources or carry out any search or excavation or conduct any research within the continental shelf or drill therein or construct, maintain or operate any artificial island, off-shore terminal, installation or other structure or device therein for any purpose whatsoever.

(5) The Central Government may, by notification in the Official Gazette,—



(a) declare any area of the continental shelf and its superjacent waters to be a designated area; and
 (b) make such provisions as it may deem necessary with respect to,—

(i) the exploration, exploitation and protection of the resources of the continental shelf within such designated area; or

(ii) the safety and protection of artificial islands, off-shore terminals, installations and other structures and devices in such designated area; or

(iii) the protection of marine environment of such designated area; or

(iv) customs and other fiscal matters in relation to such designated area.

Explanation.—A notification issued under this sub-section may provide for the regulation of entry into and passage through the designated area of foreign ships by the establishment of fairways, sealanes, traffic separation schemes or any other mode of ensuring freedom of navigation which is not prejudicial to the interests of India.

(6) The Central Government may, by notification in the Official Gazette,—

(a) extend with such restrictions and modifications as it thinks fit, any enactment for the time being in force in India or any part thereof to the continental shelf or any part [including any designated area under sub-section (5)] thereof; and

(b) make such provisions as it may consider necessary for facilitating the enforcement of such enactment,

and any enactment so extended shall have effect as if the continental shelf or the part [including, as the case may be, any designated area under sub-section (5)] thereof to which it has been extended is a part of the territory of India.

(7) Without prejudice to the provisions of sub-section (2) and subject to any measures that may be necessary for protecting the interests of India, the Central Government may not impede the laying or maintenance of submarine cables or pipelines on the continental shelf by foreign States:

Provided that the consent of the Central Government shall be necessary for the delineation of the course for the laying of such cables or pipelines.

17. Exclusive economic zone.—(1) The exclusive economic zone of India (hereinafter referred to as the exclusive economic zone) is an area beyond and adjacent to the territorial waters, and the limit of such zone is two hundred nautical miles from the baseline referred to in sub-section (2) of section 3.

(2) Notwithstanding anything contained in sub-section (1), the Central Government may, whenever it considers necessary so to do having regard to International Law and State practice, alter, by notification in the Official Gazette, the Limit of the exclusive economic zone.

(3) No notification shall be issued under sub-section (2) unless resolutions approving the issue of such notification are passed by both Houses of Parliament.

(4) In the exclusive economic zone, the Union has,—

(a) sovereign rights for the purpose of exploration, exploitation, conservation and management of the natural resources, both living and non-living as well as for producing energy from tides, winds and currents;

(b) exclusive rights and jurisdiction for the construction, maintenance or operation of artificial islands, off-shore terminals, installations and other structures and devices necessary for the exploration and exploitation of the resources of the zone or for the convenience of shipping or for any other purpose;

(c) exclusive jurisdiction to authorise, regulate and control scientific research;

(d) exclusive jurisdiction to preserve and protect the marine environment and to prevent and control marine pollution; and



(c) such other rights as are recognised by International Law.

(7) No person (including a foreign Government) shall, except under, and in accordance with, the terms of any agreement with the Central Government or of a licence or a letter of authority granted by the Central Government, explore or exploit any resources of the exclusive economic zone or carry out any search or excavation or conduct any research within the exclusive economic zone or drill therein or construct, maintain or operate any artificial island, off-shore terminal, installation or other structure or device therein for any purpose whatsoever:

Provided that nothing in this sub-section shall apply in relation to fishing by a citizen of India.

(6) The Central Government may, by notification in the Official Gazette,—

(a) declare any area of the exclusive economic zone to be a designated area; and

(b) make such provisions as it may deem necessary with respect to,—

(i) the exploration, exploitation and protection of the resources of such designated area; or

(ii) other activities for the economic exploitation and exploration of such designated area such as the production of energy from tides, winds and currents; or

(iii) the safety and protection of artificial islands, off-shore terminals, installations and other structures and devices in such designated area; or

(iv) the protection of marine environment of such designated area; or

(v) customs and other fiscal matters in relation to such designated area.

Explanation.—A notification issued under this sub-section may provide for the regulation of entry into and passage through the designated area of foreign ships by the establishment of fairways, sealanes, traffic separation schemes or any other mode of ensuring freedom of navigation which is not prejudicial to the interests of India.

(7) The Central Government may, by notification in the official Gazette,—

(a) extend, with such restrictions and modifications as it thinks fit, any enactment for the time being in force in India or any part thereof to the exclusive economic zone or any part thereof; and

(b) make such provisions as it may consider necessary for facilitating the enforcement of such enactment,

and any enactment so extended shall have effect as if the exclusive economic zone or the part thereof to which it has been extended is a part of the territory of India.

(8) The provisions of sub-section (7) of section 6 shall apply in relation to the laying or maintenance of submarine cables or pipelines on the seabed of the exclusive economic zone as they apply in relation to the laying or maintenance of submarine cables or pipelines on the seabed of the continental shelf.

(9) In the exclusive economic zone and the air space over the zone, ships and aircraft of all States shall, subject to the exercise by India of its rights within the zone, enjoy freedom of navigation and over flight.

8. Historic waters.—(1) The Central Government may, by notification in the Official Gazette, specify the limits of such waters adjacent to its land territory as are the historic waters of India.

(2) The sovereignty of India extends, and has always extended, to the historic waters of India and to the seabed and subsoil underlying, and the air space over, such waters.

9. Maritime boundaries between India and States having coasts opposite or adjacent to those of India.—(1) The maritime boundaries between India and any State whose coast is opposite or adjacent to that of India in regard to their respective territorial waters, contiguous zones, continental shelves,



exclusive economic zones and other maritime zones shall be as determined by agreement (whether entered into before or after the commencement of this section) between India and such State and pending such agreement between India and any such State, and unless any other provisional arrangements are agreed to between them, the maritime boundaries between India and such State shall not extend beyond the line every point of which is equidistant from the nearest point from which the breadth of the territorial waters of India and of such State are measured.

(2) Every agreement referred to in sub-section (1) shall, as soon as may be after it is entered into, be published in the Official Gazette.

(3) The provisions of sub-section (1) shall have effect notwithstanding anything contained in any other provision of this Act.

10. Publication of charts.—The Central Government may cause the baseline referred to in sub-section (2) of section 3, the limits of the territorial waters, the contiguous zone, the continental shelf, the exclusive economic zone and the historic waters of India and the maritime boundaries as settled by agreements referred to in section 9 to be published in charts.

11. Offences.—Whoever contravenes any provision of this Act or of any notification thereunder shall (without prejudice to any other action which may be taken against such person under any other provision of this or of any other enactment) be punishable with imprisonment which may extend to three years, or with fine, or with both.

12. Offences by companies.—(1) Where an offence under this Act or the rules made thereunder has been committed by a company, every person who at the time the offence was committed was in charge of, and was responsible to the company for the conduct of the business of the company, as well as the company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act or the rules made thereunder has been committed by a company and it is proved that the offence has been committed with the consent or the connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” means any body corporate and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.

13. Place of trial.—Any person committing an offence under this Act or any rules made thereunder or under any of the enactments extended under this Act or under the rules made thereunder may be tried for the offence in any place in which he may be found or in such other place as the Central Government may, by general or special order, published in the Official Gazette, direct in this behalf.

14. Previous sanction of the Central Government for prosecution.—No prosecution shall be instituted against any person in respect of any offence under this Act or the rules made thereunder without the previous sanction of the Central Government or such officer or authority as may be authorised by that Government by order in writing in this behalf.

15. Power to make rules.—(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.



F11001/21/2022/1
 Government of India
 Ministry of Fisheries, Animal Husbandry & Dairying
 Department of Fisheries

Kirti Bhawan, New Delhi
 Dated the 05th August, 2022

To,
 The Secretary (Fisheries),
 Government of Maharashtra,
 Room No. 524, Annex, 5th Floor, Mantralaya
 Mumbai-400 032
 E-mail: sec.aif@maharashtra.gov.in

Subject: Clarification regarding Purse Seine fishing regulation in the Indian EEZ.

Sir,

I am directed to enclose herewith the letter dated 4th August, 2022 from Adv. Rahul Suresh Narwekar, Hon'ble Speaker, Maharashtra Legislative Assembly regarding use of Purse Seine net in the Indian EEZ.

In this regard, it is to mention that the coastal State Government/Union Territories Administration are mandated to regulate fishing operations within the territorial waters upto 12 nautical miles from the coastline. Whereas, the Union Government regulates fishing in the Exclusive Economic Zone of India (EEZ) beyond 12 nautical miles. It is also to inform that as on date, there is no restriction imposed by the Government of India on the operation of purse-seine fishing in the Indian Exclusive Economic Zone (EEZ) beyond 12 nautical miles.

Yours faithfully,

(Dr. Sanjay Pandey)

Assistant Commissioner (Fisheries)

Tel: 011-23092014

Encl. As above.

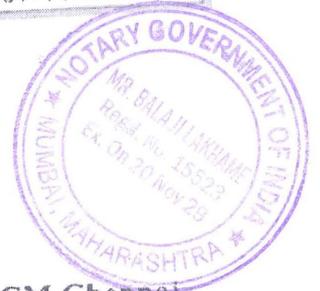
Copy for information to:

1. Commissioner of Fisheries, Government of Maharashtra, Taraporewala Aquarium
 Netaji Subhash Road, Mumbai-400 002, Tel. 022-22822312
2. Office of Hon'ble Speaker, Maharashtra Legislative Assembly, Maharashtra, Mumbai



	
GOVERNMENT OF MAHARASHTRA DEPARTMENT OF FISHERIES	
C24, 2 nd Floor, Mittal Tower, Nariman Point, Churchgate- 400021	
Fax No. 22822312, Tel. No. 22821239	Web:- http://fisheries.adf.maharashtra E-mail: commfishmaha@gmail.com
Out. no. Fish/M/053101/1921/2024	Date :-07/11/2024

To,
Hon'ble Director,
Central Marine Fisheries Research Institute
Post Box No. 1603, Ernakulam North P.O.,
Kochi-682 018. email:director.cmfri@icar.gov.in



Sub.:- Preparation of CRZ maps in 1:4000 scale through NCSCM Chennai under CRZ Notification, 2019

Ref.:- Maharashtra Coastal Zone Management Authority, Environment & Climate Change Department letter no. NCSCM 2023/CR9/TC 4 dated 05/11/2024.

Respected Sir,

The Ministry of Environment, Forest & Climate Change, New Delhi vide G.S.R. 37(E) dated 18th January, 2019 published new CRZ Notification in supersession of earlier CRZ Notification, 2011. As per the para 4 of the Annexure IV of the CRZ Notification, 2019, local level CZMPs are required to be prepared in 1:4000 scale based on approved CZMPs for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. The State Government approved the engagement of NCSCM, Chennai (MoEF&CC, authorized agency) for the work of preparation of CZMPs in 1:4000 scale.

For the said work, the NCSCM had sought information for the preparation of CRZ maps in 1:4000 scale under CRZ Notification, 2019. Sr. No. Data required by NCSCM, Chennai.

In this regard, a joint meeting was held with NCSCM on 06 November 2024 at 11.00 am at Environment and Climate Change Department, Mumbai for deliberations and superimposition of the fisheries information on CZMPs in 1:4000 scale. During the said meeting it was requested to submit various data and it was directed that the data on "Fishing zones and Fish breeding areas" of the Maharashtra coast is available with the Central Marine Fisheries Research Institute.

Hence, it is kindly requested to provide the data on Fishing zones and Fish breeding areas of the Maharashtra coast available on record with the Central Marine Fisheries Research Institute, to this office as soon as possible.

Yours



(Ajinkya Patil)

Asst. Commissioner of Fisheries (Marine),
Maharashtra State, Mumbai.

Copy to: - For Information

To, Scientist-in-Charge

Mumbai Regional Station of CMFRI, C/o Central Institute of Fisheries Education (Old Campus)
Fisheries University Road, Seven Bungalows, Versova, Mumbai - 400 061, Maharashtra

Maharashtra State MCZMA maps 2019 (Fisheries related activities)						
Sr. No.	District	Taluka	Revenue Village	Component name (if applicable) 1. Jetty (Name if any) 2. Harbour (Name if any) 3. Fish landing Centre (Name if any) 4. Ice Plant (Name if any) 5. Fish Drying Platforms 6. Other Facilities Auction hall, Toilets, Net mending shed, etc.	Latitude	Longitude
1	Raigad	Uran	Uran	Ulwa Moha	18° 59' 18" N	73° 01' 47" E
				Jetty	18.988649 N	73.029729 E
				Fish Landing Centre	18.988649 N	73.029729 E
				Fish Drying Platforms	18.988649 N	73.029729 E
2	Raigad	Uran	Uran	Morave	18° 59' 09" N	73° 01' 10" E
				Jetty	18.986056 N	73.019746 E
				Fish Landing Centre	18.986056 N	73.019746 E
				Fish Drying Platforms	18.986056 N	73.019746 E
3	Raigad	Uran	Uran	Hanuman Koliwada	18° 53' 41" N	72° 56' 4" E
				Jetty	18.895032 N	72.934399 E
				Fish Landing Centre	18.895032 N	72.934399 E
				Fish Drying Platforms	18.895032 N	72.934399 E
4	Raigad	Uran	Uran	Mora	18° 54' 52" N	72° 55' 40" E
5	Raigad	Uran	Uran	Navapada	18° 50' 33" N	72° 56' 47" E
6	Raigad	Uran	Uran	Karanja	18° 50' 47" N	72° 56' 59" E
7	Raigad	Uran	Uran	Dighode	18° 54' 23" N	73° 02' 20" E
				Jetty	18.906635 N	73.039175 E
				Fish Landing Centre	18.906635 N	73.039175 E
				Fish Drying Platforms	18.906635 N	73.039175 E
8	Raigad	Uran	Uran	Aware	18° 49' 01" N	73° 00' 20" E
				Jetty	18.829241 N	72.987833 E
				Fish Landing Centre	18.829241 N	72.987833 E
				Fish Drying Platforms	18.829241 N	72.987833 E
9	Raigad	Uran	Uran	Kelwane	18° 49' 36" N	73° 03' 03" E
				Jetty	18.826242 N	73.053597 E
				Fish Landing Centre	18.826242 N	73.053597 E
				Fish Drying Platforms	18.826242 N	73.053597 E
10	Raigad	Uran	Uran	Varedi	18° 46' 22" N	73° 03' 57" E
11	Raigad	Alibag	Alibag	Dharmtar		
				1.jetty ghodabandar	18° 42' 15.2994"	72° 51' 34.884"
				2.jetty tamasibandar	18° 46' 32.3178"	73° 0' 3.0486"
				3.fish drying platforms ghodabandar'	18° 46' 18.9906"	72° 59' 58.7466"
				3.fish drying platforms tamasibandar	18° 46' 18.9906"	72° 59' 58.7466"
12	Raigad	Alibag	Alibag	Rewas gadina		
				1.Jetty rewas	18° 47' 29.799"	72° 55' 54.1488"
				2.jetty bodani	18° 48' 1.0188"	72° 54' 19.911"
				3. Fish Drying Platforms	18° 47' 30.8826"	72° 55' 50.6094"



13	Raigad	Alibag	Alibag	Sasawane		
				1.mandawa jetty	18° 47' 55.2042"	72° 54' 22.7838"
				2.shed	18° 47' 3.519"	72° 51' 54.8784"
14	Raigad	Alibag	Alibag	Navgaon		
				1.Jetty	18° 42' 7.632"	72° 51' 28.944"
				2.. Fish Drying Platforms	18° 42' 14.9034"	72° 51' 34.5234"
				3.shed 1	18° 42' 6.984"	72° 51' 30.2034"
				4.shed 2	18° 42' 7.3794"	72° 51' 29.4834"
				5.shed3	18° 42' 8.0634"	72° 51' 29.088"
				6.shed4	18° 42' 8.0994"	72° 51' 30.744"
				7.shed.5	18° 42' 8.7834"	72° 51' 30.852"
				8.shed 6	18° 42' 15.2994"	72° 51' 34.884"
15	Raigad	Alibag	Alibag	Thal		
				1.Jetty	18° 42' 4.2984N	72° 51' 8.9712" E
				2.. Fish Drying Platforms	18° 42' 1.6662"	72° 51' 27.216"
				3.. Fish Drying Platforms	18° 42' 2.1456"	72° 51' 27.291"
				4.shed	18° 42' 0.867"	72° 51' 26.9886"
16	Raigad	Alibag	Alibag	Varsoli Chalmala		
				1.Jetty	18° 40' 8.8104"	72° 51' 56.5878"
				2.Jetty	18° 40' 7.194"	72° 51' 54.6588"
				3.Fish Auction Centre	18° 40' 8.7744"	72° 51' 56.5596"
				4.shed	18° 40' 5.6598"	72° 52' 0.0186"
				5.Fish Drying Platforms	18° 40' 6.0096"	72° 51' 53.154"
				6.Fish Drying Platforms	18° 40' 5.4768"	72° 51' 52.905"
				7.Jetty chalmala	18° 40' 11.3844"	72° 51' 54.543"
				8.auction centre	18° 40' 13.209"	72° 51' 55.6806"
				9.shed	18° 40' 12.6006"	72° 51' 54.6372"
17	Raigad	Alibag	Alibag	Alibag	18° 38' 19" N	72° 52' 19" E
18	Raigad	Alibag	Alibag	Sakhar Akshi		
				1.Jetty	18° 38' 16.2918"	72° 53' 0.5994"
				2.Jetty	18° 38' 19.1724"	72° 53' 7.8072"
				3.Fish Drying Platforms	18° 38' 2.4462"	72° 53' 21.48"
				4.shed	18° 38' 16.0182"	72° 53' 2.6232"
19	Raigad	Alibag	Alibag	theronda		
				1.jetty doryachio vadi	18° 34' 34.3632"	72° 54' 54.9498"
				2.jetty khanderav pada	18° 34' 50.8476"	72° 54' 58.014"
				3.fish lannding platforms khanderao pada	18° 34' 53.5038"	72° 54' 59.8212"
				4.fish landing platroms bajar pada	18° 34' 15.5166"	72° 54' 52.977"
20	Raigad	Alibag	Alibag	agarv		
				1.Jetty	18° 32' 44.6634"	72° 57' 5.148"
				2Fish Drying Platform	18° 33' 6.8754"	72° 57' 5.1114"
				3.Fish Drying Platform	18° 33' 4.968"	72° 57' 4.86"
				3.Fish Drying Platform	18° 33' 6.768"	72° 57' 5.364"
				4 Shed	18° 32' 50.172"	72° 57' 6.264"
				5.Shed	18° 32' 50.568"	72° 57' 6.264"
				6.shed	18° 33' 6.0228"	72° 57' 9.6942"
21	Raigad	Alibag	Alibag	Rewdanda		
				1.Jetty	18° 32' 34.7094"	72° 55' 53.0178"
				2.. Fish Drying Platforms	18° 32' 37.4928"	72° 55' 52.1034"
				3.fish market	18° 32' 36.3624"	72° 55' 52.6794"



22	Raigad	Murud	Murud	Nhawa	18° 26' 03" N	73° 00' 50" E		
				Jetty	18° 27' 01.3" N	73° 00' 30.6" E		
				Fish Landing Centre	18° 26' 03" N	73° 00' 50" E		
				Fish Drying Platforms	18° 26' 03" N	73° 00' 50" E		
23	Raigad	Shriwardhan	Shriwardhan	Khargaon	18° 08' 51" N	73° 06' 06" E		
				Fish Landing Center	18.147312°	73.103081°		
				Toilet	18.147388°	73.103121°		
24	Raigad	Murud	Murud	Chorda	18° 27' 29" N	72° 59' 03" E		
				Fish Landing Centre	18° 27' 33.0" N	72° 59' 09.0" E		
25	Raigad	Murud	Murud	Salav	18° 32' 19" N	72° 56' 06" E		
				Jetty	18° 32' 18.6" N	72° 56' 07.2" E		
				Fish Landing Centre	18° 32' 18.6" N	72° 56' 07.2" E		
26	Raigad	Murud	Murud	Korlai	18° 30' 09" N	72° 54' 29" E		
				Fish Drying Platforms	18° 31' 50.1" N	72° 54' 32.1" E		
				Fish Landing Center	18° 31' 50.8" N	72° 54' 32.4" E		
27	Raigad	Murud	Murud	Borli-Mandla	18° 30' 14" N	72° 54' 38" E		
				Jetty	18° 30' 18.8" N	72° 54' 40.7" E		
				Fish Drying Platforms	18° 30' 18.8" N	72° 54' 40.7" E		
28	Raigad	Murud	Murud	Nandgaon-Majgaon	18° 22' 25" N	72° 55' 34" E		
				1. Jetty	18° 22' 25.9" N	72° 55' 32.2" E		
				Fish Landing Centre	18° 22' 25.9" N	72° 55' 32.2" E		
				3.. Fish Drying Platforms	18° 22' 25.9" N	72° 55' 32.2" E		
29	Raigad	Murud	Murud	Murud	18° 19' 10" N	72° 57' 41" E		
				Fish Landing Centre	18° 19' 13.1" N	72° 57' 38.3" E		
				Toilet	18° 19' 13.1" N	72° 57' 38.3" E		
30	Raigad	Murud	Murud	Ekdara	18° 19' 01" N	72° 57' 40" E		
				Jetty	18° 19' 08".9 N	72° 57' 36.4" E		
				Fish Landing Centre	18° 19' 08".9 N	72° 57' 36.4" E		
				Fish Drying Platforms	18° 19' 07".9 N	72° 57' 36.1" E		
				Toilet	18° 19' 01" N	72° 57' 40" E		
				Nandgaon-Majgaon	18° 22' 25.9" N	72° 55' 32.2" E		
				Jetty	18° 22' 22.4" N	72° 55' 34.8" E		
				Fish Landing Centre	18° 22' 22.4" N	72° 55' 34.8" E		
				Fish Drying Platforms	18° 22' 25.9" N	72° 55' 32.2" E		
31	Raigad	Murud	Murud	Rajpuri	18° 18' 04" N	72° 58' 25" E		
				Jetty	18° 18' 03.5" N	72° 58' 30.2" E		
				Fish Landing Centre	18° 18' 03.6" N	72° 58' 30.3" E		
				Fish Drying Platforms	18° 18' 03.5" N	72° 58' 30.2" E		
				Toilet	18° 18' 03.5" N	72° 58' 30.2" E		
				Nandgaon-Majgaon	18° 18' 03.6" N	72° 58' 30.3" E		
32	Raigad	Murud	Murud	Agardanda	18° 16' 25" N	72° 59' 38" E		
				Jetty	18° 16' 26.0" N	72° 59' 39.7" E		
				Fish Landing Centre	18° 16' 24.1" N	72° 59' 36.1" E		
				Toilet	18° 16' 24.3" N	72° 59' 36.0" E		
33	Raigad	Murud	Murud	Khamda	18° 15' 58" N	73° 02' 34" E		
				Fish Landing Centre	18° 15' 54.2" N	73° 02' 21.7" E		
				Fish Drying Platforms	18° 15' 54.4" N	73° 02' 21.9" E		
34	Raigad	Shriwardhan	Shriwardhan	Kharsai	18° 09' 37" N	73° 03' 57" E		
				Fish Landing Center	18.160229°	73.065851°		
				Shed	18.160162°	73.065754°		



				Toilet	18.160205°	73.065394°		
35	Raigad	Shriwardhan	Shriwardhan	Pabhare	18° 09' 35" N	73° 05' 52" E		
				jetty	18.160435°	73.09701°		
				Fish Landing Center	18.160435°	73.09701°		
36	Raigad	Shriwardhan	Shriwardhan	Vashi Haveli	18° 13' 40" N	73° 04' 50" E		
				jetty	18.232387°	73.078172°		
				Fish Landing Center	18.232387°	73.078172°		
37	Raigad	Shriwardhan	Shriwardhan	Mehndadi	18° 11' 25" N	73° 03' 17" E		
				jetty	18.185448°	73.053168°		
				Fish Landing Center	18.185448°	73.053168°		
38	Raigad	Shriwardhan	Shriwardhan	Sekhadi	18° 07' 02" N	72° 58' 39" E		
				jetty	18.107792°	72.980558°		
				Fish Landing Center	18.107792°	72.980558°		
39	Raigad	Shriwardhan	Shriwardhan	Dighi	18° 16' 8" N	72° 58' 15" E		
				jetty	18.269009°	72.970935°		
				Fish Landing Center	18.269009°	72.970935°		
				Shed	18.269599°	73.970573°		
				Fish Drying Platforms	18.269073°	72.970855°		
40	Raigad	Shriwardhan	Shriwardhan	Kudgaon	18° 14' 39" N	72° 58' 21" E		
				Fish Landing Center	18.244136°	72.972096°		
41	Raigad	Shriwardhan	Shriwardhan	Adgaon	18° 13' 10" N	72° 57' 12" E		
				Fish Landing Center	18.220002°	72.95319°		
42	Raigad	Shriwardhan	Shriwardhan	Bhardkhol Diveagar	18° 08' 23" N	72° 58' 54" E		
				jetty	18.139338°	72.982076°		
				Fish Landing Center	18.139338°	72.982076°		
43	Raigad	Shriwardhan	Shriwardhan	Jeewana	18° 03' 04" N	72° 59' 58" E		
				jetty	18.0383228°	73.018015°		
				Fish Landing Center	18.0383228°	73.018015°		
44	Raigad	Shriwardhan	Shriwardhan	Mulagaon Danda	18° 02' 13" N	73° 01' 7" E		
				jetty	18.037056°	73.018662°		
				Fish Landing Center	18.037056°	73.018662°		
				Toilet	18.037059°	73.018662°		
45	Raigad	Shriwardhan	Shriwardhan	Bagmandla	17° 59' 30" N	73° 03' 29" E		
				jetty	17.991901°	73.054523°		
				Fish Landing Center	17.991901°	73.054523°		

